

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:5203  
ANSWERED ON:27.04.2010  
IMPROVEMENT OF ROADS UNDER CRF  
Mahendrasinh Shri Chauhan

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government of Gujarat had submitted proposals for the improvement of roads under the Central Road Fund/Economic Important/Inter-State Connectivity (CRF/EI/ISC) Schemes;
- (b) if so, the details thereof;
- (c) whether there has been a delay in granting approval on the said proposals;
- (d) if so, the reasons therefor;
- (e) the details of the formulae adopted while calculating limit of sanction for execution of works under CRF/EI/ISC; and
- (f) the details of the amount enhanced limits sanctioned to various States during the last two years and the current year?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

- (a) & (b) Yes, Sir. Government of Gujarat had submitted 25 proposals amounting to Rs. 183.83 crore under CRF, 3 proposals amounting to Rs. 46.00 crore under ISC and 6 proposals amounting to Rs. 100.36 crore under EI. Twelve proposals amounting to Rs. 102.97 crore under CRF have been sanctioned during 2009-10.
- (c) No, Sir.
- (d) Does not arise.
- (e) & (f) Sanction in any year is limited to 4 times the annual allocation to the state minus the difference of total sanction and total utilization since the inception of the Fund. The details of allocation for the year 2008-09, 2009-10 and vote on account figures for 2010-11 are placed at Annex-I.